facility which is not allowed to other unions.

Shri JAGJIVAN RAM: Whether a union is recognised or not, a good employer has to maintain good relations with his employees, and therefore the Corporation, whenever opportunity arises, talks to the employees and their representatives and in order to provide facilities they have been given accommodation for running their office

SHRI B. C. GHOSE: I appreciate that, but does not the hon. Minister feel, in order that good relationship might be established and maintained between all the employees and the employers, that the same facility should have been accorded to all the unions and not to one particular union?

Shri JAGJIVAN RAM: This facility of talking to the employees and having discussions with them is more or less available to all the unions even though they have not been formally recognised.

## CONDUCT RULES FOR THE CALCUTTA PORT EMPLOYEES

- \*500 SHRIMATI PARVATHI KRISHNAN (ON BEHALF OF SHRIS N. MAZUMDAR): Will the Minister for TRANSPORT be pleased to state:
- (a) whether new conduct rules have been framed by the Commissioners for the Port of Calcutta;
- (b) if so, whether the employees' organisations had been consulted before these rules were framed or were asked to give their opinion thereon after they had been framed; and
- (c) what are these rules and whether they have been approved by Government?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Certain draft conduct rules have been framed by the Port Commissioners.

(b) No.

(c) The draft rules are mainly based on the Government Servants' Conduct Rules and partly on certain other rules which had been in force in the Calcutta Port for some years Government have not so far approved the draft rules which are still under examination.

Shri B. GUPTA: Is the hon. Minister aware that the draft rules contain certain provisions which are not to be found in the original rules? They are like this. One of the rules, rule 17(1), prevents the employees of the Port Trust from taking part in any political activity whatsoever. There is another rule which prevents them from taking part, except for voting, in any election campaign whatsoever. May I ask whether these rules conform to the normal rules in Government and other non-official establishments?

SHRI O. V. ALAGESAN: I may not be able to say anything with reference to the specific rule that the hon. Member just now read, but, Sir, we have received some objections from the labour unions and we propose to take them into consideration while according our approval. They are still under our examination and we are also consulting the law Ministry about it.

Shri B. GUPTA: The hon. Deputy Minister some time back gave an assurance in this House that in the matter of framing rules, the representatives of the union and the employees would be taken into confidence and consulted. Is the hon. Minister aware that they have not been at all consulted at the time of framing the rules nor were they notified of the rules that the Port Trust Commissioners proposed to bring into operation?

SHRI O. V. ALAGESAN: Just now I said that the objections that are being raised by the labour representatives will be given full consideration.

Mr. DEPUTY CHAIRMAN: The Question Hour is over.